

(d) whether sample EVM votings and Voter Verifiable Paper Audit Trail (WPAT) have been matched in each pooling booth of the constituencies where they were used and whether all of them matched, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Updation of data in National Judicial Data Grid**

2839. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware of the fact that non-updation of data in National Judicial Data Grid by Subordinate Courts has become a serious problem in the country;

(b) if so, the details thereof;

(c) whether Government proposes to make any special provision in "e-Court Project" so that hassle-free internet connectivity can be provided to all District and Taluka Courts in the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) and (b) Updation of data in National Judicial Data Grid (NJDG) is regularly done by Subordinate Courts across the country. Some courts are unable to update case data due to various reasons including speed of connectivity.

As per information available on NJDG, 563 out of 6374 court establishments (8.83% of the court establishments) have not uploaded the case data for more than 7 days as on 8th August, 2018. The State-wise number of court establishments which have not been able to upload daily progress case data in NJDG for more than 7 days as on 8.8.2018 is given below:—

Sl. No.	State	Number of court establishments
1.	Andhra Pradesh	1
2.	Andaman and Nicobar Islands	4
3.	Assam	7

Sl. No.	State	Number of court establishments
4.	Bihar	13
5.	Chhattisgarh	8
6.	Delhi	1
7.	Gujarat	326
8.	Jammu and Kashmir	15
9.	Jharkhand	10
10.	Karnataka	8
11.	Kerala	20
12.	Madhya Pradesh	9
13.	Maharashtra	33
14.	Manipur	7
15.	Meghalaya	3
16.	Mizoram	4
17.	Odisha	30
18.	Rajasthan	10
19.	Tamil Nadu	20
20.	Telangana	2
21.	Tripura	1
22.	Uttar Pradesh	20
23.	Uttarakhand	6
24.	West Bengal	5
TOTAL		563

(c) to (e) Yes, Sir. Since hassle free network connectivity to all District and Subordinate Courts is essential for a reliable data grid. The e Committee of the Supreme Court of India and the Department of Justice has approved a Wide Area Network (WAN) connectivity project connecting all the district and taluka courts through BSNL in a single network grid under the e Courts Project. Department of Justice has issued work order to BSNL in May, 2018 for establishing Wide Area Network (WAN) connectivity

at 3064 court complexes, including 458 unconnected court complex sites under e-Courts Project at a cost of ₹ 169.61 crores. BSNL has completed feasibility studies of all hitherto unconnected District and Subordinate Court complexes across the country.

#### **Electrification of Tori-Lohardaga railway line**

2840. SHRI DHIRAJ PRASAD SAHU: Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of ongoing/pending electrification of Tori-Lohardaga railway line in Jharkhand; and

(b) the steps taken/being taken by the Railways to expedite the completion of the said projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) Tori-Lohardaga section is part of Ranchi-Lohardaga-Tori ongoing railway electrification project. Ranchi - Lohardaga section (68 route kilometre) has been commissioned on electric traction. The work of Lohardaga-Tori section (48 route kilometre) is progressing smoothly and being monitored for timely completion during 2018-19.

(b) The work is being monitored closely by Ministry of Railways and all efforts are being made to complete the project by providing adequate resources.

#### **Unmanned railway crossings**

2841. SHRI VINAY DINU TENDULKAR: Will the Minister of RAILWAYS be pleased to state:

(a) the number of unmanned railway crossings in the country, zone-wise;

(b) the number of road-railway crossings or level crossings without gates, zone-wise;

(c) the reasons behind the deaths at the level crossings; and

(d) the measures taken by Government to prevent these deaths?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) Zone-wise number of unmanned level crossings (UMLCs) as on 01.04.2018 is as follows:—